

21. 28.08.2015 Heard Mr. A. Mohanty, learned counsel for the petitioner and Mr. Bhuyan, learned Additional Government Advocate for the State.

By order dated 9.12.2011, this Court allowed the prayer of the learned Additional Government Advocate wherein, on the basis of a communication of the Chief Secretary dated 8.12.2011, he sought for three months time to respond thereto. Letter of the Chief Secretary is dated 8.12.2011. In the meantime, more than three and half years have been lapsed but, no such affidavit has come to be filed by the Chief Secretary. Therefore, we direct that said order be complied with by filing an affidavit by the Chief Secretary within a period of four weeks from today dealing with all the aspects referred to in his own communication dated 8.12.2011. We hope and trust that this matter will be taken up and dealt with in the most urgent manner.

List this matter on 10.10.2015.

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I.Mahanty,J.

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S.C.Parija,J.